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(2018) 12 AHC CK 0102 Allahabad High Court

Case No: Misc. Bench No. - 33462 Of 2018

Rakesh Kumar Kaushal APPELLANT

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State Of Uttar Pradesh Thru. Prin. Secy. Finance & Anr

RESPONDENT

Date of Decision: Dec. 20, 2018

Acts Referred:

Constitution Of India, 1950 - Article 226

• Security Interest (Enforcement) Rules, 2002 - Rule 8, 8(3), 8(6), 8(6)(f), 9, 9(1), 9(3), 9(4), 9(5), 9(6), 9(9)

• Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 - Section 7(2), 13, 13(2), 13(4), 14, 17, 17(1)

Transfer of Property Act, 1882 - Section 65A

Hon'ble Judges: Dr. Devendra Kumar Arora, J; Alok Mathur, J

Bench: Division Bench

Advocate: Surya Mani Pandey, C.S.C., Prashant Kumar Srivastava, Vinay Shanker

Final Decision: Allowed

Judgement